

FIR No. 17/2021
PS : HNRS
U/s 379/511 IPC
State Vs. Rohit S/o Kishore

(Through Video Conferencing)

06.07.2021

Application for Interim bail on behalf of applicant/accused Rohit S/o Kishore

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of Hon'ble High Court of Delhi in the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 14.06.2021. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. As the *accused fulfills the criteria as laid down by the committee, accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 20,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.
 2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
 3. That he shall not tamper with evidence in any manner.
 4. That in case of change of his residential address, he shall intimate the court about the same,
 5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.06
15:03:52 +05'30'

(Charu Asiwali)
MM-04/Central:
Delhi/06.07.2021

E.FIR No. 015678/2021
PS : Sarai Rohilla
U/s 379/411/34 IPC
State Vs. Mohd. Sahil S/o Mohd. Nazim @ Iliyas

(Through Video Conferencing)

06.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas

Present: Ld. APP for the State
Sh. Ashish Kumar Ojha, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 18.06.2021 and has been falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 26.06.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASI WAL
Digitally signed
by CHARU
ASI WAL
Date: 2021.07.06
15:05:59 +05'30'
(Charu Asiwali)
MM-04/Central:
Delhi/06.07.2021

FIR No. 375/2021

PS : Sarai Rohilla

U/s 408/182/109/411/34 IPC

State Vs. Chetan Saini S/o Sh. Krishan Kumar Saini

06.07.2021

(Through Video Conferencing)

Present: Ld. APP for the State

Surety Koushal Saini alongwith Sh. Naresh Talwar, Ld. Counsel for accused.

Bail bonds in the sum of Rs. 25,000/- on behalf of accused Chetan Saini S/o Sh. Krishan Kumar Saini have been furnished. Verification report perused. Ld. Counsel has submitted that he shall submit the original bail bonds/surety bonds and original RC in court during the course of the day. **RC be retained. Robkar be issued.**

Considering the above submissions, Bail bonds stands accepted.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.06
15:04:53 +05'30'

(Charu Asiwal)
MM-04/Central:
Delhi/06.07.2021

E.FIR No. 000105/2020

PS : Sarai Rohilla

U/s 379/411/34 IPC

State Vs. Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa

(Through Video Conferencing)

06.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa

Present: Ld. APP for the State

Sh. Shiv Kumar Pandey, Ld. Counsel for accused persons.

A common application for the bail of both the accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa, is moved. Therefore vide this composite order, bail application for both accused persons shall be decided.

Counsel for accused persons has submitted that accused persons are in JC since 17.06.2021 and has been falsely implicated in the present case. That both accused persons are permanent employees of Bharti Tele Network company, who are posted at Vishakapatnam. Ld. Counsel has further argued that, both the accused persons had only visited Delhi to inspect the goods of Tanu Enterprises, Shahadra, before delivery to their company. To substantiate same, invoice of such business transaction and boarding pass of airlines is annexed with the application. Ld. Counsel further argues that, appropriate legal action has also been taken against Tanu Enterprises, Shahadra for implicating the accused persons. Ld. Counsel states that as both the accused have clean antecedents, the present application may be considered favourably.

I have heard counsel for accused persons, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused persons have been running in JC since 24.06.2021. Both the accused persons were formally arrested in the present FIR from Tihar Jail. Recovery of stolen mobile tower equipments has already been affected. Accused persons are no longer required for custodial interrogation. I see no reasons to keep the accused persons confined any longer. Accordingly, accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa be released on bail on furnishing bail bonds for a sum of Rs. 20,000/- each with one sound surety of like amount. Accused Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa be

released from JC if not required in any other case.

Application of accused person's stands disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused persons on his email/whatsapp.

CHARU ASIWAL
Digitally signed by
CHARU ASIWAL
Date: 2021.07.06
15:04:25 +05'30'
(Charu Asiwali)
MM-04/Central:
Delhi/06.07.2021